

1

WP-30689-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 5th OF AUGUST, 2025

WRIT PETITION No. 30689 of 2025

DEVI SINGH PANWAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Prasanna R. Bhatnagar - Advocate for the petitioner.

Shri Raghav Shrivastava - Government Advocate for the respondent/State.

ORDER

Heard on the question of admission.

By this petition preferred under Article 226 of the Constitution of India, the petitioner has prayed for the following reliefs:

- "7.1 to call for the relevant records of the case from the Respondents;
- 7.2 to direct the Respondent no. 3 by issuance of a Writ of mandamus to unfreeze the Savings Account of the Petitioner bearing account number 913710110000464 and the Current account of the Petitioner bearing account number 913720110000123, and allow the Petitioner to operate the aforesaid Bank accounts;
- 7.3 to allow this petition with costs;
- 7.4 to pass such other order(s) as may be deemed appropriate in the facts & circumstances of the case, to grant relief to the Petitioner."
- 2. It has been stated by the learned counsel for the petitioner that



the issue involved in this case is no more res integra in light of the order passed by the Coordinate Bench of this Court in the case of *Malcolm Murayis & Others v/s State Bank of India & Others* (Writ Petition No.1100 of 2024) dated 26.04.2024.

- 3. In view of the aforesaid, the petition stands disposed off.
- 4. The order passed by the Coordinate Bench of this Court in the W.P. No.1100 of 2024 dated 26.04.2024 shall be applicable *mutatis mutandis* in the present case also.

(PRANAY VERMA) JUDGE

jyoti